

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.8982/Del/2019
निर्धारणवर्ष/Assessment Year: 2010-11

Anil Malhotra D Ostwal & Associated, 310, F-14, Competent House, Connaught Place, New Delhi. PAN No. AAIPM1977G	बनाम Vs.	ITO Ward 14(3) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri Deepak Ostwal, CA
राजस्वकीओरसे /Revenue by	Sh. Zahid Parvez, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	14.06.2022
उद्घोषणाकीतारीख/Pronouncement on	14.06.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-5, New Delhi dated 30.08.2019 for AY 2010-11.

2. Ld. Counsel for Assessee seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 5 has already been issued accepting the declaration filed by the assessee for full and final settlement of tax arrears. Copy of Form No. 5 dated 25.02.2021 is placed on record.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 14/06/2022

**Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

**Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER**

Dated: 14/06/2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi